

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 282/2008

This, the 28th day of August, 2008.

Hon'ble Mr. M. Kanthaiah, Member(J)
Hon'ble Dr. A. K. Mishra, Member (A)

Ashwini Kumar Srivastava aged about 40 years son of Shri S.P. Srivastava, R/o B-11, Radio Colony, Sector 8, Indira Nagar, Lucknow working as Upper Division Clerk at All India Radio, Lucknow.

Applicants

By Advocate: Sri A.Moin

Versus

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Shastri Bhawan, New Delhi.
2. Prasar Bharti, (Broadcasting Corporation of India) PTI Building, Parliament Street, New Delhi through its Chief Executive Officer.
3. Director General, All India Radio, Parliament Street, New Delhi.
4. Station Director, All India Radio, Vidhan Sabha Marg, Lucknow.

Respondents.

By Advocate : Sri S.P.Singh for Sri M.A.Khan

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

2. The applicant has filed the Original Application to direct the respondents for grant of higher pay scale to the applicant in pursuance of letter dated 27.4.2008 (Ann. A-1) communicated on behalf of respondent No.1 and also to direct the respondent No.1 to extend the benefits of order dated 25.2.99 for grant of a higher pay scale than the one recommended by the Fifth Pay Commission i.e. the pay scale of Rs. 4000-6000/- w.e.f. 1.1.96 with all consequential benefits in the hierarchy of the administrative cadre.

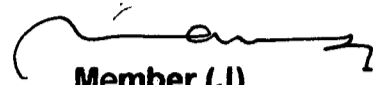
3. At this stage, learned counsel for the applicant submits that if a suitable direction is issued to the respondents for considering his claim for grant of higher pay scale by treating this O.A. as his representation, the purpose of O.A. would be served. In view of the above circumstances, the O.A. is disposed of with direction to the respondents No. 1 and 2 to consider the claim of the applicant to extend the benefit of order dated 25.2.99 for grant of higher scale than Rs. 4000-6000 w.e.f. 1.1.96 with all consequential benefits,

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by treating this O.A. as the representation of the applicant and pass reasoned order within a period of three months, from the date of receipt of supply of copy of this order. The applicant is also directed to supply copy of this O.A. to the respondents No.1 along with a copy of this order. No costs..


Member (A)

HLS/-


Member (J)
28.08.08